

Is he satisfied that the punishments provided against such crimes are sufficient?

MR. CHAIRMAN : He says that in his opinion the law is adequate.

PAPERS LAID ON THE TABLE

ANNUAL REPORT ON THE WORKING OF THE COMMISSION OF RAILWAY SAFETY FOR THE YEAR 1968-69

डा० (श्रीमती सरोजिनी महिषी (पर्यटन तथा नागर विमानन मंत्रालय में उपमंत्री) : श्रीमन्, मैं डा० कर्ण सिंह की ओर से 1968-69 के वर्ष में लिये रेलवे सुरक्षा आयोग के कार्यकरण के वार्षिक प्रतिवेदन के हिन्दी पाठ की एक प्रति मभा पटल पर रखती हूँ।
[Placed in Library. See No. LT-113/71].

ANNUAL REPORT OF THE NATIONAL INSTITUTE FOR TRAINING IN INDUSTRIAL ENGINEERING, BOMBAY FOR THE YEAR 1969-70

THE MINISTER OF EDUCATION AND SOCIAL WELFARE (SHRI SIDDHARTHA SHANKAR RAY) : Sir, I beg to lay on the Table a copy (in English and Hindi) of the Annual Report of the National Institute for Training in Industrial Engineering, Bombay, for the year 1969-70. [Placed in Library. See No. LT-112/71].

MONOPOLIES AND RESTRICTIVE TRADE PRACTICES (AMENDMENT) RULES, 1971

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA) : Sir, on behalf of Shri K. V. Raghunatha Reddy I beg to lay on the Table, under sub-section (3) of section 67 of the Monopolies and Restrictive Trade Practices Act, 1969, a copy of the Department of Company Affairs Notification G.S.R. No. 92, dated the 8th January, 1971, (in English and Hindi), publishing the Monopolies and Restrictive Trade Practices (Amendment) Rules, 1971 [Placed in Library. See No. LT-16/71].

NOTIFICATIONS OF THE MINISTRY OF FINANCE

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI K. R.

GANESH) : Sir, I beg to lay on the Table a copy each of the following Notifications (in English and Hindi) of the Ministry of Finance (Department of Revenue and Insurance), under section 159 of the Customs Act, 1962 :

- (i) Notification G.S.R. No. 1985, dated the 5th December, 1970.
- (ii) Notifications G. S. R. Nos. 2006 and 2007, dated the 12th December, 1970, together with Explanatory Memoranda thereon.
- (iii) Notification G. S. R. No. 2040, dated the 19th December, 1970.
- (iv) Notification G. S. R. No. 42, dated the 1st January, 1971, together with an Explanatory Memorandum thereon.
- (v) Notification S. O. No. 98 dated the 1st January, 1971, together with an Explanatory Memorandum thereon.
- (vi) Notification G. S. R. No. 89, dated the 16th January, 1971.
- (vii) Notifications G. S. R. Nos. 90 and 91, dated the 16th January, 1971, together with Explanatory Memoranda thereon.
- (viii) Notification G. S. R. No. 183, dated the 6th February, 1971, together with Explanatory Memorandum thereon.
- (ix) Notification G. S. R. No. 222, dated the 13th February, 1971, together with an Explanatory Memorandum thereon. [Placed in Library. See No. LT-22/71 for (i) to (ix)].

SHRI K. R. GANESH : Sir, I also beg to lay on the Table a copy each of the following Notifications (in English and Hindi) of the Ministry of Finance (Department of Revenue and Insurance), under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944 :

- (i) Notification G.S.R. No. 1984, dated the 5th December, 1970, publishing

✓ the Customs and Central Excise Duties Export Drawback (General 82nd Amendment Rules, 1970.)

(ii) ✓ Notification G.S.R. No. 004, dated the 12th December, 1970, publishing the Customs and Central Excise Duties Export Drawback (General) 83rd Amendment Rules, 1970.

(iii) ✓ Notification G.S.R. No. 2036, dated the 19th December, 1970, publishing the Customs and Central Excise Duties Export Drawback (General) 84th Amendment Rules, 1970.

(iv) ✓ Notification G.S.R. No. 2037, dated the 19th December, 1970, publishing the Customs and Central Excise Duties Export Drawback (General) 85th Amendment Rules, 1970.

(v) ✓ Notification G.S.R. No. 2038, dated the 19th December, 1970, publishing the Customs and Central Excise Duties Export Drawback (General) 86th Amendment Rules, 1970.

(vi) ✓ Notification G.S.R. No. 2039, dated the 19th December, 1970, publishing the Customs and Central Excise Duties Export Drawback (General) 87th Amendment Rules, 1970.

(vii) ✓ Notification G.S.R. No. 2041, dated the 19th December, 1970.

(viii) ✓ Notification G.S.R. No. 2066, dated the 26th December, 1970, publishing the Customs and Central Excise Duties Export Drawback (General) 88th Amendment Rules, 1970.

(ix) ✓ Notification G.S.R. No. 2067, dated the 26th December, 1970, publishing the Customs and Central Excise Duties Export Drawback (General) 89th Amendment Rules, 1970.

(x) ✓ Notification G. S. R. No. 39, dated the 2nd January, 1971, publishing the Customs and Central Excise Duties Export Drawback (General) 1st Amendment Rules, 1971.

(xi) ✓ Notification G.S.R. No. 84, dated the 16th January, 1971, publishing the Customs and Central Excise Duties Export Drawback (General) 2nd Amendment Rules, 1971.

(xii) ✓ Notification G.S.R. No. 85, dated the 16th January, 1971, publishing the Customs and Central Excise Duties Export Drawback (General) 3rd Amendment Rules, 1971.

(xiii) ✓ Notification G.S.R. No. 111, dated the 23rd January, 1971, publishing the Customs and Central Excise Duties Export Drawback (General) 4th Amendment, Rules, 1971.

(xiv) ✓ Notification G. S. R. No. 112, dated the 23rd January, 1971, publishing the Customs and Central Excise Duties Export Drawback (General) 5th Amendment Rules, 1971.

(xv) ✓ Notification G. S. R. No. 179, dated the 6th February, 1971, publishing the Customs and Central Excise Duties Export Drawback (General) Sixth Amendment Rules, 1971.

(xvi) ✓ Notification G. S. R. No. 180, dated the 6th February, 1971, publishing the Customs and Central Excise Duties Export Drawback (General) Seventh Amendment Rules, 1971.

(xvii) ✓ Notification G. S. R. No. 181, dated the 6th February, 1971, publishing the Customs and Central Excise Duties Export Drawback (General) Eighth Amendment Rules, 1971.

(xviii) ✓ Notification G.S.R. No. 182, dated the 6th February, 1971, publishing the Customs and Central Excise Duties Export Drawback (General) Ninth Amendment Rules, 1971.

(xix) ✓ Notification G. S. R. No. 217, dated the 13th February, 1971, publishing the Customs and Central Excise Duties Export Drawback (General) 10th Amendment Rules, 1971.

(xx) Notification G. S. R. No. 218, dated the 13th February, 1971, publishing the Customs and Central Excise Duties Export Drawback (General) 11th Amendment Rules, 1971. ✓

(xxi) Notification G.S.R. No. 219, dated the 13th February, 1971, publishing the Customs and Central Excise Duties Export Drawback (General) 12th Amendment Rules, 1971 together with an Explanatory Memorandum thereon. ✓

(xxii) Notification G. S. R. No. 248, dated the 20th February, 1971, publishing the Customs and Central Excise Duties Export Drawback (General) 13th Amendment Rules, 1971. ✓

(xxiii) Notification G.S.R. No. 249, dated the 20th February 1971, publishing the Customs and Central Excise Duties Export Drawback (General) 14th Amendment Rules, 1971. [Placed in Library. See. No. LT—21/71 for (i) to (xxiii)]. ✓

SHRI K. R. GANESH : Sir, I beg to lay on the Table a copy of the Ministry of Finance (Department of Revenue and Insurance) Notification S. O. No. 10, dated the 10th December, 1970 (in English and Hindi), publishing the Gold Control (Forms, Fees and Miscellaneous Matters) Amendment Rules, 1970, under sub-section (3) of section 114 of the Gold (Control) Act, 1968. [Placed in library. See. No. LT—17/71.] ✓

SHRI K. R. GANESH : Sir, I beg to lay on the Table a copy of the Ministry of Finance (Department of Revenue and Insurance) Notification G. S. R. No. 2005, dated the 12th December, 1970 (in English and Hindi), together with an Explanatory Memorandum thereon. [Placed in Library. See. No. LT—23/71].

SHRI K. R. GANESH : Sir, I beg to lay on the Table a copy each of the following Notifications (in English and Hindi) of the Ministry of Finance (Department of Revenue and Insurance) :

(i) Notification G. S. R. No. 2011, dated the 15th December, 1970, together

with an Explanatory Memorandum thereon.

(ii) Notifications G.S.R. Nos. 2043, 2044, and 2045, dated the 17th December, 1970, together with an Explanatory Memorandum thereon.

(iii) Notification G. S. R. Nos. 2047 and 2048, dated the 18th December, 1970, together with an Explanatory Memorandum thereon.

(iv) Notifications G. S. R. Nos. 2063 and 2064, dated the 26th December, 1970, together with an Explanatory Memorandum thereon.

(v) Notification G. S. R. No. 37, dated the 2nd January, 1971, together with an Explanatory Memorandum thereon.

(vi) Notifications G. S. R. Nos. 294 and 295, dated the 27th February, 1971, together with an Explanatory Memorandum thereon. [Placed in Library. See. No. LT—23/71 for (i), to (vi)]. ✓

SHRI K. R. GANESH : I beg to lay on the Table a copy of the Central Board of Direct Taxes Notification S. O. No. 4001, dated the 16th December, 1970 (in English and Hindi) publishing the Income-tax (Fifth Amendment) Rules, 1970, under section 296 of the Income-tax Act, 1961. [Placed in Library. See. No. LT—18/71]. ✓

SHRI K. R. GANESH : Sir, I beg to lay on the Table a copy each of the following Notifications (in English and Hindi) of the Ministry of Finance (Department of Revenue and Insurance), under section 38 of the Central Excises and Salt Act, 1944 :

(i) Notification G. S. R. No. 2065, dated the 26th December, 1970, publishing the Central Excise (Fourteenth Amendment) Rules, 1970. ✓

(ii) Notification G. S. R. No. 63, dated the 9th January, 1971, publishing the Central Excise (First Amendment) Rules, 1971. [Placed in Library. See. No. LT—20/71 for (i) and (ii)]. ✓

SHRI K. R. GANESH : Sir, I beg to lay on the Table a copy each of the following Notifications (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs), under sub-section (3) of section 12 of the Government Savings Certificates (Amendment) Rules, 1971.

(i) Notification G. S. R. No. 97, dated the 15th January, 1971 publishing the Government Savings Certificates (Amendment) Rules, 1971.

(ii) Notifications G. S. R. Nos. 98 and 99, dated the 15th January, 1971, publishing the National Savings Certificates (IV Issue) (Amendment) Rules, 1971.

(iii) Notification G. S. R. No. 189, dated the 5th February, 1971, publishing the Post Office Savings Certificates (Amendment) Rules, 1971. [Placed in Library. See. No. LT—127/71 for (i) to (iii)].

✓ **SHRI K. R. GANESH :** Sir, I also beg to lay on the Table a copy of the Ministry of Finance (Department of Economic Affairs) Notification G. S. R. No. 244, dated the 3rd February, 1971 (in English and Hindi), publishing the Post Office Savings Banks (Amendment) Rules, 1971, under sub-section (3) of section 15 of the Government Savings Banks Act, 1873. [Placed in Library. See. No. LT—126/71].

✓ **SHRI K. R. GANESH :** Sir, I also, beg to lay on the Table a copy of the Central Board of Direct Taxes Notification S. O. No. 999, dated the 26th February, 1971 (in English and Hindi) publishing the Wealth-tax (Amendment) Rules, 1971, under sub-section (4) of section 46 of the Wealth Tax Act, 1957. [Placed in Library. See. No. LT—19/71].

PETITION RE EXCISE DUTY ON ALUMINIUM

✓ **SHRI G. A. APPAN :** Sir, I beg to present a petition signed by Shri S. Jindal, Managing Director, M/s. Jindal Aluminium Private Ltd., New Delhi, praying for the removal of the burden of excise duty on Aluminium extrusions produced by secondary manufacturers.

LEAVE OF ABSENCE

* **MR. CHAIRMAN :** I have to inform Members that the following letter dated the 24th March, 1971, has been received from Shri G. P. Somasundaram:—

“As I am suffering from Paralysis. So I am not able to attend the session. I request the leave may be granted.”

Is it the pleasure of the House that permission be granted to Shri G. P. Somasundaram for remaining absent from all meetings of the House during the current session?

(No hon. Member dissented)

MR. CHAIRMAN : Permission to remain absent is granted.

MESSAGE FROM THE LOK SABHA

I. THE WEST BENGAL APPROPRIATION, BILL, 1971

II. THE WEST BENGAL APPROPRIATION (VOTE ON ACCOUNT) BILL, 1971

SECRETARY : Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary of the Lok Sabha:—

I

“In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the West Bengal Appropriation Bill, 1971, as passed by the Lok Sabha at its sitting held on the 29th March, 1971.

The Speaker has certified that this Bill is a Money Bill within the meaning of Article 110 of the Constitution of India.”

II

“In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the West Bengal Appropriation (Vote on Account) Bill, 1971, as passed by Lok Sabha at its sitting held on the 29th March, 1971.

The Speaker has certified that this Bill is a Money Bill within the meaning of Article 110 of the Constitution of the India.”